

directed to separately decide the contours of the mode of disposal of the subsidiaries viz. Air India Engineering Services Limited (AIESL), Air India Air Transport Services Limited (AIATSL) and Airline Allied Services Limited (AASL). Further, AISAM has, *inter alia*, approved the contours for sale of subsidiaries of AI and directed to expedite the sale of AIATSL.

(c) The Government has prepared a Revival Plan of Air India which focuses on building a competitive and profitable airline group. The Revival Plan comprises several major elements including:—

- (i) A comprehensive financial package, as approved by Government of India - this includes transferring non-core debt and assets to a SPV;
- (ii) Higher levels of operational efficiency by strengthening management and implementing best practice business processes;
- (iii) Robust organizational and governance reforms to be implemented by an eminent Board;
- (iv) Differentiated business strategies for each Air India's core businesses;
- (v) World-class HR practices to ensure a talented and motivated workforce; and
- (vi) Sale of non-core real estate assets and strategic disinvestment of subsidiaries such as Air India Air Transport Services Ltd.

Development of aircraft leasing industry

†1095. SHRI LAL SINH VADODIA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government is considering to develop its own aircraft leasing industry in near future;
- (b) if so, whether Government has taken any step in this direction; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Yes, Sir. Ministry of Civil Aviation had set up a Working Group to formulate a roadmap for developing an aircraft financing and leasing ecosystem in India. The Working Group's report which contains recommendations on

†Original notice of the question was received in Hindi.

desirable regulatory interventions for enabling the setting up of this new industry in India was released on 15.01.2019 at the Global Aviation Summit held in Mumbai.

Airport Entry Pass

1096. SHRI SANJAY RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many fresh/renewal Airport Entry Pass (AEP) applications were received by Bureau of Civil Aviation Security (BCAS) from Members of Parliament for their PA/PS;

(b) how many fresh/renewal AEPs were issued and how many are pending till 31st January, 2019;

(c) what is the reason for keeping it pending; and

(d) when BCAS proposes to clear pending applications and steps taken for the timely issue of passes?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (d) Bureau of Civil Aviation Security(BCAS) has reported that 196 applications were received by its Regional Offices for issue of fresh/renewal of Airport Entry Permit (AEP) for Personal Assistants/Private Secretaries of Members of Parliament. Out of 196 applications, AEPs were issued in 179 cases and only 17 No. of applications were pending as on 31st January, 2019 on account of being incomplete. However, subsequently, all the remaining AEPs have also been issued except in one case which has been received without the recommendation of the Hon'ble Member of Parliament concerned.

Expansion of airports in Madhya Pradesh

†1097. DR. SATYANARAYAN JATIYA: Will the Minister of CIVIL AVIATION be pleased to state the current capacity and status of further expansion of airports in Madhya Pradesh and availability of air services at each of these airports along with details of future work plan for expansion thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Airports Authority of India (AAI) owns and manages 08 airports including 01 Civil Enclave (CE) in Madhya Pradesh. Out of which 05 are

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